

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.01.2013

OA No. 75/2013

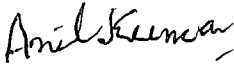
Mr. P.N. Jatti, Counsel for applicants.

The applicants have filed this OA to decide the representation dated 08.11.2012 (Annexure A/1), which has not been decided by the respondents till date.

Having heard the learned counsel for the applicant, we direct the respondents to consider and decide the representation of the applicant dated 08.11.2012 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)


(Justice K.S. Rathore)
Member (J)

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